

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the 26th of February, 2024

S.O. 128 In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. Pankaj Singh, (JKAS) Tehsildar Chenani, to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Udhampur.

By Order of the Government of Jammu and Kashmir.

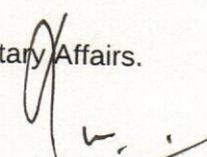
**Sd/-
(Achal Sethi)
Secretary to Government**

No. LAW-Powr/18/2021-10

Dated: - 26-02-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary to Government, Revenue Department.
- 4) District Magistrate Udhampur. This is with reference to letter No. **DMU/JC/1736 Dated: 22-02-2024**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Officer
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) incharge Website


**(Shamim Ahmad Wani)
Senior Law Officer
Department Law, Justice&P.A**

Handwritten initials 'J&K' and a signature are visible to the left of the typed name.